

(a) whether any tax raids have been conducted on some industrial and commercial premises; offices and residences in Punjab, Himachal and Haryana during the period 1 January to 30 September, 1988;

(b) if so, the details thereof;

(c) the details of the cash, kind and incriminating documents etc. seized during the raids; and

(d) the action against the culprits?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) to (c). During the period 1st January, 1988 to 30th September, 1988, the Income-tax Department conducted 183 searches in the State of Punjab and 114 searches in the State of Haryana. No searches were conducted in the State of Himachal Pradesh during this period. The details as to the value of assets seized and the concealed income admitted during these searches are given below:

State	Amount of seizure (Rs. in lakhs)	Concealed income admitted during searches (Rs. in lakhs)
Punjab	173.82	186.66
Haryana	72.69	76.41

Several incriminating documents indicating tax evasion were also seized during the said searches.

(d) Appropriate action under the direct tax enactments is taken in all such cases.

Conversion of Bhatni-Varanasi and Jaunpur-Aurihar Railway Lines

2074. SHRI RAM SAMUJHAWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether survey to convert Bhatni-Varanasi railway track into broad gauge has been completed;

(b) if so, the outcome thereof; and

(c) the details of steps taken to convert Jaunpur-Aurihar meter gauge line into broad gauge to provide direct link to Allahabad?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Conversion of Bhatni-Varanasi M.C

rail line into B.G. is an approved project and the work on it is in progress.

(c) Survey for conversion of Jaunpur-Aurihar M.G. section into B.G. was conducted in 1986 and the project was assessed to be financially unremunerative. There is, no proposal at present to take up conversion of this section.

Vacancies of Judges in Calcutta High Court

2075. DR. PHULRENU GUHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of posts of judges lying vacant in Calcutta High Court at Present; and

(b) the reasons for not filling up these posts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) As on 21.11.1988, out of the sanctioned strength of 42 permanent